

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.27
C.P.No.11/BB/2022

IN THE MATTER OF:

Mr. Vinod Bajaj ... Petitioner
Vs.
M/s. Vetril Systems Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Pradyumna K.V
For the Respondent : Proxy Counsel appeared

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner submits that Application bearing CA.No.102/2022 in the present case was already reserved for Orders on 15.02.2024, and therefore seeks this case may be taken up after pronouncement of the same.
3. In view of the above, list the matter on **18.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi